

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. *E/S/2116/07.*
E/2467/2007

Date 26/11/2007

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S STAR PAPER MILLS LTD.
PAPER MILLS ROAD, SAHARANPUR-247001, UP

M/S STAR PAPER MILLS LTD.

C.C.E. MEERUT I

Appellant
Vs
Respondent

I am directed to transmit herewith a certified copy of Final order No. *STAY ORDER NO. 1114/07-ET*
567/2007-ET dated *16-11-07*
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944

H. S. N.
Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent
C.C.E. MEERUT I
EXCISE CHOWK, UNIVERSITY ROAD, MANGAL
PANDEY NAGAR, MEERUT - 250005.
2. Adv. / Consult
MR. V. LAXMIKUMARAN
B-6/10, SAFDARJUNG ENCLAVE, NEW DELHI-110029
3. S.D.R.
4. J.C.D.R.
5. Bar association, CESTAT, New Delhi
6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New
7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah
8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301
9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -
10. Nidheshak publications, I.P.Estate, new Delhi
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,
12. Co, Law Institution
13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070
14. Office Copy
15. Guard file

H. S. N.
Assistant Registrar
(Excise Appeal Branch)

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
COURT NO. III

Excise Stay Application No. 2116 of 2007
Excise Appeal No. 2467 of 2007

[Arising out of Order-in-Appeal No. 144/CE/ MRT-I/2007 dated 16.7.2007
passed by Commissioner of Customs & Central Excise (Appeals), Meerut.]

For approval and signature:

Hon'ble Dr. T.V. Sairam , Member (Technical)
Hon'ble Mr. P.K. Das, Member (Judicial)

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- | | |
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| 1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982? | Yes |
| 2. Whether it should be released under Rule 27 :
of the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not? | Yes |
| 3. Whether Their Lordships wish to see the fair :
copy of the Order? | See |
| 4. Whether Order is to be circulated to the :
Departmental authorities? | Yes |
-

M/s. Star Paper Mills Ltd.

Appellant

Vs.

Commissioner of Central Excise,
Meerut I

Respondent

Appearance:

Shri Ravi Raghavan, Advocate for the Appellant
Shri V.K. Agarwal, JDR for the Respondent

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CORAM:

Hon'ble Dr. T.V. Sairam, Member (Technical)
Hon'ble Mr. P.K. Das, Member (Judicial)

Date of decision : 16.11.2007

Final **ORDER NO.** 567/2007EX
STAY ORDER No. 1114/2007EX

Dr. T.V. Sairam (for the Bench):

We find that the issue before us is already settled by this Tribunal in favour of the Revenue in case of Mahindra & Mahindra vs. CCE reported in 2007 (211) ELT 481. In view of the said decision, we take up the appeal itself today at the behest of both the parties and order that the appeal is dismissed. The stay application stands disposed of accordingly.

(Dictated in the open Court)

(Dr. T.V. Sairam)
Member(Technical)

(P.K. Das)
Member(Judicial)